

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

Original Application No. 515/2022

Dharamvir

.....Applicant

Versus

State of Haryana

.....Respondent

INDEX

Sr. No.	Particular	Dated	Page No	Court Fee
1.	Written Reply on behalf of respondent no.19	20.09.2024	1-9	
2.	Power of Attorney alongwith authorization Letter	20.09.2024	10-11	

Place: DELHI

DATED: 20.09.2024

Through Counsel

R.K. Sharma, Kapil Sharma, Jishnu Bakshi and Amar Singh Advocates

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 515/2022

Dharamvir

.....Applicant

Versus

State of Haryana

.....Respondent

Reply to the application filed by the
applicant on behalf of respondent no.
9 M/s Naraingarh Sugar Mills Ltd. at
present respondent no. 19

Sir,

It is submitted as under:

- 1- That the present application filed by the applicant is not maintainable.
- 2- That the application of the applicant is totally false and frivolous and has concealed the true and material facts.

- 3- That the applicant is working as a press reporter and filed the present application only to harass and humiliate the answering respondent and the applicant is quarrelsome and desperate type of person and now the said sugar mill is under the supervision and management of the state government officials of Haryana Government since 2019 till date.
- 4- That no name was mentioned of the said firm/M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh Distt. Ambala by the applicant in the said application. It is also submitted that the said firm/Sugar Mills is situated and installed in the area of village banondi, Tehsil Naraingarh, Distt. Ambala and which is 20 Kilometer away from river/Markanda Nadi.
- 5- That it is also submitted that the said firm was installed in the year of 1995 and there is no complaint against the said firm till today, but the applicant filed the present application against the answering respondent only to harass and humiliate the answering respondent.
- 6- That the above said firm/ M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh, Distt. Ambala was installed

in a vast area i.e. 55 acres and the firm management has made proper arrangement for treatment of waste water and utilizes it in the said firm which is running in season time only i.e five months from November to April and hence no waste water is ever discharged in Markanda Nadi by the said firm.

- 7- That the said firm/Sugar Mills is very clean and there is no pollution by the said firm and can be inspected by the officers at any time.
- 8- That as a matter of fact there was no pollution by the firm of answering respondent. It is also submitted that the waste water of the said firm after treatment is collected in pond/Johar which was constructed by the firm/ M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh, Distt. Ambala in its land, so no waste water of that firm is discharged into the river/markanda Nadi because the river/ Markanad Nadi is 20 kilometer away from the said firm and height of the river/Markanda Nadi is 20 feet higher than the firm, so falling of waste water in river/markanda Nadi is not possible.

- 9- That the M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh, Distt. Ambala is submitting the various measures taken by it to treat the effluent water generated by the Sugar mill.
- 10- That the M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh Distt. Ambala utilizes treated waste for irrigation in the agriculture land available with the M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh Distt. Ambala. Further M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh Distt. Ambala had given assurance to upgrade the existing ETP to handle the shock loads of effluent water generated during the cane crushing seasons i.e. November to April.
- 11- That the M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh Distt. Ambala has placed terms and conditions issued by Haryana Government Pollution board for up gradation of existing ETP as per the guidelines and specifications contained in the DPR prepared by Vasantdada Sugar Institute (VSI) Pune. Besides above, NSML is committed to upgrade the

ETP and install anaerobic treatment system in addition to existing ETP any shock and start of crushing season we assure that there would be no discharge of untreated water anywhere in and around the sugar mill premises. Entire effluent generated by the sugar mill will be treated through the upgraded ETP and utilized for irrigation in farm land, green belt and horticulture as per the irrigation management plan prepared by M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh Distt. Ambala.

- 12- That it is submitted that in routine practice the mill is sending entire quantity of process effluent water to the effluent treatment plant, following biologically active sludge recirculation process, installed in the sugar mill. After treatment the treated effluent water is utilized for irrigation purpose as it meets all the parameters as prescribed by HSPCB/CPCB. We have analyzed the treated effluent which has been found to be meeting the norms prescribed by HSPCB/CPCB.
- 13- That in order effluent water containing caustic washout, Sugar Mill is in the process of installing anaerobic effluent treatment

system for which service of environment scientists of Vasantdada Sugar Institute Pune are being taken for preparation of DPR and detailed notice initiating tender (DNIT), and after preparation of PO for modification & Up gradation of existing ETP by environment scientists of VSI Pune, Work is under progress for the installation of equipments as suggested in DPR for Naraingarh Sugar Mills. During the year 2022 also, NSML had upgraded the ETP to some extent but major issues like installation of anaerobic treatment system and CPU could not be installed due to severe financial constraints with the NSML.

- 14- That the M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh, Distt. Ambala, since the process of Upgradation of existing ETP has been initiated hence M/s Naraingarh Sugar Mills Ltd., village banondi, Tehsil Naraingarh Distt. Ambala will put utmost efforts to upgrade the ETP before start of next cane crushing season. After the installation of equipments suggested by environment scientists of VSI Pune. The Sugar Mill will be able to meet the CPCB/HSPCB guidelines for effluent discharge.

- 15- That as per analysis results of ETP outlet (outlet of ETP treated water quality) all test are within the norms. And are as per Sugar Industry standards as per MOEF and Climate change notification 14th Jan-2016 (GSR-35) (E) EPS-1986 (Amend 2016, Schedule -1, S.No.04) We have maintained the quality of environment and follow the guideline of CPCB and HSPCB
- 16- That we have installed a upgraded Effluent treatment plant (ETP) and all ETP components are adequate. The ETP components are oil and grease trap, effluent collection and holding tank, lime mixing tank, chemical dosing tank, primary clarifier, aeration tank, (Chamber) Secondary Clarifier Tank, Activated Carbon Filter, Sand Filter, online data monitoring system and we have 03 nos of treated water holding ponds and per guideline of CPCB/MDEF and maintained a irrigation pond, and as per committee analysis results of ETP outlet (outlet of ETP treated water quality), all test parameters results are within the norms and are as per Sugar Industry Standards as per MOEF and climate change notification 14th jan-2016)GSR-35(E) EPA 1986 (Amend 2016 Schedule -1 S.No.- 4)

- 17- That we have developed adequate plantation (35 to 40%) and irrigation area to use the treated water and as per guidelines of CPCB/HSPCB the treated water collected in holding tank (ponds) and used as per irrigation plan/required we have follow the same.
- 18- That we are ensuring you that there is no effluent discharge into drain/pits within the premises of unit.
- 19- That we have already installed the CCTV cameras in the same area of plant and we have also installed the CCTVs Cameras in and around ETP Area and we ensure you that the all ETP Components are always operational and treated water quality meet the standards as per CPCB/HSPCB and treated water always used for irrigation and plantation only in a scientific manner and no effluent is discharged into any pits.
- 20- That there are no pits present in the premises of the firm and the level of the area is plain and even. And the rainwater is collected in the pond itself.
- 21- That the applicant is not appearing before this Hon'ble court till date and there is no strict proof alongwith this application, the

applicant filed the present application only to harass and humiliate the answering respondents.

Hence, it is therefore, prayed that keeping in view the above mentioned facts and circumstances, the present application of the applicant may kindly be dismissed with a burden of heavy costs, in the interest of law equity and justice.

PLACE: DELHI

Dated :

Sandeep Singh
Sandeep Singh Whole Time Director NSML

Respondent no. 9 (now at present 19)

Through Counsel

R.K. Sharma
R.K. Sharma, *Kapil Sharma*
Kapil Sharma, *Jishnu Bakshi*
Jishnu Bakshi and *Amar Singh*
Amar Singh Advocates

Verification :- Verified that all the contents of the above said reply are true and correct to the best of my knowledge and nothing has been concealed therein.

PLACE: DELHI

Dated :

Sandeep Singh
Sandeep Singh Whole Time Director NSML

Respondent no. 9 (now at present 19)

POWER OF ATTORNEY (VAKALATNAMA)

10
775



IN THE COURT OF The National Green Tribunal Brijghal Borch, New Delhi
DHARAMUJER

Plaintiff
Complainant
Petitioner
Appellant

VERSUS

State of HARYANA & Ors.

Defendant
Accused
Respondent

Engaged for Respondent No-2 Claim/charge.....
KNOW ALL to whom these present shall come that I/We M/S Naraingarh Sugar Mills
Ltd, UPO Banondi, Tehsil Naraingarh, District - Ambala - 173001 appoint

herein after called the advocate to be the advocate for us in the above mention case to do all the following act, deeds, all things or any of them is to say

- To act, appear and plead in the above mentioned case in the court of any other court in which the same may be tried and heard in the first instance or in appeal, letter patent appeal or review revision of execution or any other stage of its process untill its final decision.
- To present pleading, appeals, letters patent appeals, cross-objection or petitions for execution, revision withdrawal, compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said case in all its stages.
- To withdraw or compromise the said case or submit to arbitrations any difference disputes that shall arise touching or in any matter relating to the said case.
- To receive moneys and grants receipts therefore and to do all other acts and things which may be necessary to be done to the progress and in the course of the prosecution of the said case.
- To employ any other legal practitioner authorising him to exercise the power and authorities hereby conferred of the advocates whenever he may think fit to do so.

AND I/We hereby agree to ratify whatever the advocate or his substitute shall do in the premises.
AND I/We hereby agree not to hold the advocate or his substitute responsible for the result of the said case in the consequences of his absence from the court when the said case is called up for hearings.

AND I/We hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid. The said Advocate shall be entitled to all costs adjournment recoverable from the opposing party.

In WITNESS WHEREOF I/We here upto set our hand to these presents the contents of which have been explained to and understood by me/us.

Dated 21/9/24
ACCEPTED R.K. SHARMA
Advocate
Enrol. No. D/2558/10
Chamber No. 574, Patiala House Courts, New Delhi-110001, Mob. 9899778591

JISHNO BAKSHI
ADVOCATE
Enrol. No. D/5314/20 22
981598111

Gandeeb S



R.K. SHARMA
Advocate
Enrol. No. D/1-1G/89
Chamber No. 574, Patiala House Courts,
New Delhi-110001, Mob. 9810904481

AMAR SINGH
ADVOCATE
P-53-1988
M.N. 9315922333

(Signature or Thumb Impression)



Naraingarh Sugar Mills Limited

(10)

Registered office: Village banondi. Teh. Naraingarh Ambala, Distt. Ambala –
 133001 (Haryana) CIN: L74899HR1991PLC032873
 Telephone : 9729547446, 01734-277388- 278125, Fax : 01734-278210
 E-mail ID : nsmlnarainagr@nsml.in, GST No. 06AAACN0454G1ZV

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF
 BOARD OF DIRECTORS OF NARAINGARH SUGAR MILLS LIMITED ON
 FRIDAY, 20TH OCTOBER, 2023 AT REGISTERED OFFICE OF THE COMPANY AT
 10:30 AM**

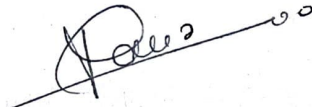
AUTHORISATION TO MR. SANDEEP SINGH (WHOLE TIME DIRECTOR)

“RESOLVED THAT Mr. Sandeep Singh, whole time director of the company is authorized by the board of the directors to sign all the documents, petitions, vakalatnama and other required documents for representing the company in all legal matters related to the company.

RESOLVED FURTHER THAT Mr. Sandeep Singh, whole time director is further authorized by the board to do all the necessary acts to give effect to the above resolution.

FOR AND ON BEHALF OF THE COMPANY

FOR NARAINGARH SUGAR MILLS LIMITED



PRABHJOT KAUR
 COMPANY SECRETARY





